

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 808/97

Date of Order : 30.3.99

BETWEEN :

Satyavada Srinivasa Rao

.. Applicant.

AND

- 1. Superintendent of Post Offices, Kakinada Division, Kakinada.
- Asst. Superintendent of Post Offices, Kakinada South Sub Division, Kakinada.
- 3. Extra Departmental Branch Post Master, Kaikavolu, Pedapudi Mandal, E.G.Dist.
- 4. M.V.V. Satyanarayana

.. Respondents.

Counsel for the Applicant

.. Mr.J.Sudheer

Counsel for the Respondents

.. Mr.B.N.Sharma

CORAM :

HON BLE SHRIR RANGARAJAN : MEMBER (ADMN.)

HON BLE SHRIB.S. JAI PARAMESHWAR : MEMBER (JUD L.)

ORDER

X As per Hon ble Shri | B.S.JaiParameshwar, M(J)n | X

Mone for the applicant. Mr.M.C.Jacob for Mr.B.N.Sharma learned standing counsel for the respondents 1 to 3. Notice has been served on R-4. Called absent.

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- 2. One Sri S. Veerabhadra Rao was the regular incumbent of the post of EDMC Pedapudi Branch Office (H.O. Kaikavolu) a/w Indrapalem S.O. But he was promoted as Postman and posted with Yeleswaram S.O. He applied for leave mominating the applicant as a substitute. Subsequently he tendered resignation to the post of Postman, Yeleswaram S.O. and got re-posted as EDMC, Pedapudi. Then the substitute services of the applicant were terminated. In fact, the respondent authorities at that time thought of filling up the post by regular candidate As they accepted the resignation of S. Veerabhadra Rao, the process was abandoned.
- Again: S Veerabhadra Rao was selected as Postman and posted to Kakabada. Even on this occasion S Veerabhadra Rao nominated the applicant as leave substitute. The respondents 1 to 3 absorbed the respondent No.4 who was a thrown / ED Staff and posted him as EDDA, Vendra, account with Gollalamamidada SO w.e.f. 10.11.95. On learning that the post of EDMC, Pedapudi was vacant due to promotion of Sri S Veerabhadra Rao, the respondent No.4 requested for transfer to the said post as it was nearer to his native place. The respondenty No.1 to 3 considered the request of the respondent No.4 and by the proceedings dt. 9.6.97 he was posted as EDMr. Pedapudi. Thus, the substitute services of the applicant were terminated. The applicant has filed this O.A. to call for the records relating to the memo dt. 9.6.97 of the respondent No.2 and set aside the same as illegal, arbitrary, irrational, discriminatory and violative of Posts and Telegraphs Extra Departmental Agents (Conduct and Service) Rules, 1964 and/consequential direction to the respondents No.1 to 3 to continue the applicant herein as EDMC Vandra on regular basis or in the x alternative to complete the process of selection for the post of EDMC at Kaikavolu as per the rules and continue the applicant in service till such time.

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- 4. The respondents have—filed a reply justifying their action in posting the respondent No.4 vice the applicant and the respondents have further relied upon the rule 6(19) of the rules and also the instructions of the DGP&T in the letter No.17-60/95/ED&TRG dt. 28.8.96 and letter No.43-27/85-Pen (EDC & Trg) dt. 12.9.88 to contend that provision exists for transfer of ED Staff from one Branch Office to another Branch Office.
- a leave substitute for S. Veerabhadra Rao on both the occasions. The respondents 1 to 3 considered the request of the respondent No. 4 and replaced by the respondents, we cannot find any irregularity in their action in transfering the respondent No. 4 and replaced the applicant.
- 6. In this background, the claim of the applicant for continuing him in the post of EDME, Kaikavolu on regular basis cannot be considered. The transfer of thrown out employee is permitted under the rules and DGP&T instructions relied upon by the respondents and enclosed as Annexure-R1 and R-2 to the reply.
- 7. The applicant had worked only as a leave substitute He has no right to claim for a regular post. A provisional candidate also cannot claim for being posted as a regular ED staff. When that is so, the leave substitute cannot at any time pray for regularisation of his services even if he has completed long length of substitute service.
- Hence posting of Respondent No.4 vice the applicant in the post of EDDA cannot be treated as irregular.

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 In/view of the matter, we find no merits in the
- O.A. and the O.A. is liable to be dismissed.

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The O.A. is accordingly dismissed. No order as to costs.

BS JAI PARAMESHWAR)
MEMBER (J)
30.3.99

(R RANGARAJAN) MEMBER(A)

Dated, the 30th March, 199 Dictated in open Court.

CS

COPY TO:-

CNHCH 1.

HHRP M(A) 2.

HBS3P M(-3)

 $\mathbf{B}.\mathbf{R}.(A)$

SPARE 5.

AND IND COURT

TYPED BY COMPARED BY CHECKED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD.

THE HON'GLE MR. JUSTICE D. H. NASIR : CHAIRMAN VICE -

THE HON'BLE MR . H. RAJENDRA PRASAD MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN / MEMBER (A)

THE HON'BEL MR.B.S.JAI PARAMEGUAR:

DATID:

IN

C.A. No.

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALL OWED.

C.P.CLOSED.

R.A. CLESED.

DISPOSED OF WITH DIRECTIONS:

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribonal DISMISSED.

DISMISSED AS WITH

ORDERED/REJECTED

NO DROER AS TO COSTS. BERRIE MINTE

मेच्य / DESPATCH

HYDERABAD BENCH

SRR